
Ram Naresh Singh Vs State of Punjab

CRR No. 4067 of 2013 (O&M)

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: July 24, 2014

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) & Section 319#Penal Code, 1860 (IPC) & Section 302

Hon'ble Judges: Mehinder Singh Sullar, J

Bench: Single Bench

Advocate: Vikas Mehsempuri, Advocate for the Appellant; R.P.S. Sidhu, AAG and S.P.S. Sidhu, Advocate for the Respondent

Final Decision: Dismissed

Judgement

Mehinder Singh Sullar, J.

Petitioner-Ram Naresh Singh son of Sant Bux Singh, has preferred the instant revision petition against the

impugned order dated 21.11.2013, by virtue of which the trial Court has dismissed his application u/s 319 Cr.P.C., to summon Mangal Singh son

of Chettu Singh and his wife Padma Tomer (respondents Nos. 2 & 3) (parents in-law) as additional accused to face the trial along with their son

and main accused Sandeep Tomar (husband) of Shweta (deceased).

2. At the very outset, learned counsel for respondents Nos. 2 & 3, has placed on record the true copy of judgment of conviction and order of

sentence dated 21.07.2014, by means of which the trial Court has convicted the main accused/husband-Sandeep Tomar son of Mangal Singh for

commission of an offence punishable u/s 302 IPC. The learned counsel for the petitioners has acknowledged the factual matrix. Meaning thereby,

once the trial Court has already decided the main case, then, the instant revision petition becomes infructuous and is hereby dismissed as such, in

view of the ratio of law laid down by this Court in case of Tarsem Singh Vs. State of Punjab and Others,

3. In the light of aforesaid reasons, as there is no merit, therefore, the present petition is dismissed as such in the obtaining circumstances of the

case.